

(b) whether Government have received any notice in the month of September, 2005 from the Hon'ble Supreme Court for extending the adoption rights by revising Hindu Adoption and Maintenance Act, 1956; and

(c) if so, Government's view and reaction thereto with concern of the huge number of orphaned children who need parental support?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI SUBBULAKSHMI JAGADEESAN):

(a) The Ministry of Social Justice and Empowerment does not maintain information on the number of orphaned children in the country.

(b) A notice has been received in the Writ Petition (Civil) No. 470 of 2005 filed by Shabnam Hashmi before the Hon'ble Supreme Court of India.

(c) A Juvenile Justice (Care and Protection of Children) Act, 2000 includes provisions for enabling adoption of orphaned children.

National Commission for denotified tribes, Nomadic and Semi-Nomadic Tribes

560. SHRIMATI BRINDA KARAT: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) what were the stated objectives of the National Commission for Denotified Tribes, Nomadic and Semi-Nomadic Tribes;

(b) whether the stated objectives of the Commission have been achieved;

(c) if not, the reasons for the dissolution of the Commission;

(d) whether Government have any plan to set up another Commission for these sections; and

(e) if so, what is the time framework?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI SUBBULAKSHMI JAGADEESAN):

(a) The National Commission for Denotified Tribes, Nomadic and Semi-Nomadic Tribes was constituted to study the developmental aspects of

these communities, as per the Terms of reference and other details published in the Gazette of India, Part-I, Section I dated 22.11.2003.

(b) to (e) The Commission was not dissolved. However, as the Commission could not achieve its objectives, it was resolved to re-constitute the Commission for one year from the date of Gazette notification of appointment of Chairperson.

Report of National Commission for Denotified Tribes, Nomadic and Semi-Nomadic Tribes

561. SHRIMATI BRINDA KARAT: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether the National Commission for Denotified Tribes, Nomadic and Semi-Nomadic Tribes had submitted any report to her Ministry;

(b) if so, the action taken by Government on it's recommendations;

(c) whether there has been any State-wise Census of Denotified Tribes, Nomadic and Semi-Nomadic Tribes; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI SUBBULAKSHMI JAGADEESAN):

(a) No, Sir.

(b) Does not arise.

(c) and (d) No separate population Census of Denotified Tribes, Nomadic and Semi-Nomadic Tribes has been conducted in the country.

Post matriculation scholarships to students

†562. SHRI LALIT KISHORE CHATURVEDI: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) the funds sought by the State Government of Rajasthan for giving Post Matric Scholarships to the students of Scheduled Castes/Other Backward Classes for the year 2004-05;

(b) the amount sanctioned by Government as against this demand, category-wise;

†Original notice of the question was received in Hindi.